

**220 COCP-136-2023, COCP-139-2023, COCP-146-2023
COCP-411-2023 and COCP-743-2023**

**ANIL KUMAR AND ANR
V/S
JASPREET TALWAR, IAS AND ORS**

Present: Ms. Alka Chatrath, Advocate,
for the petitioners in COCP-136, 139 & 146-2023.

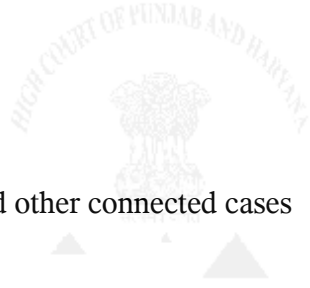
Mr. R.K. Arora, Advocate,
for the petitioners in COCP-411-2023.

Mr. Suraj Kaundal, Advocate for
Mr. R.S. Dadwal, Advocate,
for the petitioners in COCP-743-2023.

Mr. Alankar Narula, AAG, Punjab with
Ms. Jaswinder Kaur, Assistant Director
O/o DSFC, Punjab.

The order qua which the contempt is alleged by the petitioner is dated 19.02.2018. The said order was challenged in LPA No.1853-2018. However, the said LPA was dismissed by the Division Bench of this Court on 16.09.2022. Not only that, the respondents had gone to Hon'ble the Supreme Court, as well. But the SLP No.7838 of 2023 filed by the State was dismissed, vide order dated 13.04.2023. Despite that, the order passed by the Court has not been complied with. Furthermore, on 16.08.2023 the submission was made by learned counsel for the respondents that they were already in process of complying with the order. However, again, today the submission made by learned counsel for the respondents is the same that they are in the process of complying with the order.

This Court cannot countenance this kind of slackness on the part of the respondents; and the time of Court cannot be wasted for such unjustified reasons. Therefore, the coercive directions have become imperative in the case.



COCP-136-2023 and other connected cases

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Accordingly, it is ordered that the payment of salary to the Principal Secretary to the Government of Punjab, Department of Education, Punjab, as well as, payment of salary to the Principal Secretary to Government of Punjab, Department of Finance, Punjab shall remain stopped till the compliance of the order.

Adjourned to 21.02.2024.

A photocopy of this order be placed on the files of other connected cases.

(RAJBIR SEHRAWAT)
JUDGE

December 05, 2023
sandeep

